

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 317
IA-82/2022, IA-1432/2022 IN
IB-1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr. Petitioner/Applicant

Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd. Respondent

Order under Section 7 of the IBC, 2016

Order delivered on 21.11.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Mr. Rishabh Jain Adv.

For GNIDA : Mr. UN Singh, Tenzen Tashi Negi Advs.

ORDER

IA-82/2022

Mr. Rishabh Jain, Ld. Counsel appearing for the Resolution Professional has submitted that the CoC has approved the Resolution Plan on 19.08.2023 and an application seeking approval of the plan has been filed before this Adjudicating Authority which is coming up for hearing on 29.11.2023. He further submitted that the Resolution Plan provided that 100% outstanding dues towards electricity will be paid as CIRP cost.

Ld. Counsel appearing for the Applicant seeks time to take instructions.

List the matter **on 14.12.2023.**

IA-1432/2022

List the matter **on 14.12.2023.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)